

ÍITEM NO.8

COURT NO.9

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).9810/2011

(From the judgement and order dated 14/10/2011 in CRLA
No.31/1999 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

NARENDRA CHAMPAKLAL TRIVEDI

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With appln(s) for exemption from filing O.T.,bail,permission
to place addl. documents on record)

WITH SLP(Cr1) NO. 9816 of 2011

(With appln(s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T and bail and permission
to place addl. documents on record and With office report)

Date: 06/01/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. K.L. Dave,Adv.
Mr. Rashmikumar Manilal Vithlani,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

Liberty is given to file additional affidavit
within two weeks.

(KUSUM SYAL)
SR.P.A

(VINOD KULVI)
COURT MASTER